

NATIONAL COMPANY LAW TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

C.P NO. 20(ND)/2016  
CA NO.

CORAM:


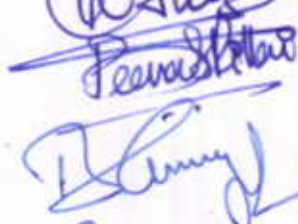

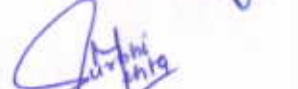
PRESENT: CHIEF JUSTICE M. M. KUMAR  
Hon'ble President

SH. S. K. MOHAPATRA  
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL, ON 11.08.2016

NAME OF THE COMPANY: Mr. Anil Gupta & Ors  
Vs.  
Mr. Yogesh Mahajan & Ors.  
M/s. Indianhawks Wealth Creators Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the  
Companies Act 2013.

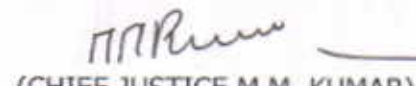

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1)	Kamal Ahuja	Advocate	Respondents	
2)	Beena Nair	Advocate	Respondents	
(3)	Bharat Gupta	Advocate	Petitioners	
(4)	Surbhi Mehta	"	"	

**ORDER**

Learned counsel for the petitioner stated that filing of the rejoinder is not necessary. He has concluded his arguments.

2. The learned counsel for the respondent request for some time. The cost of Rs. 20,000/- has not been paid. Learned counsel for the petitioner undertakes to pay the cost today itself.

List for further consideration 23<sup>rd</sup> August 2016.

  
(CHIEF JUSTICE M.M. KUMAR)  
PRESIDENT  
  
(S.K. MOHAPATRA)  
MEMBER

11.-08.2016